

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

28

T.C.P No. 25/(MAH)/2016
MA No. 05/2017, 39/2017 &
507/2017
IA No. 64/65/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 18.12.2017

NAME OF THE PARTIES: Chandrasena Vishwas Patil
V/s.
Shah & Jain Construtions Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 & 244 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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28

~~Asst~~

Mr. Mustafa Doctor
a/w Mr. Prashant Gurnale
a/w Mr. Prachi Dave
i/b Dhaval Vansanjil
Associates

for Respondent
No. 1 to 4.

Prashant

Sunila Chavan

Adv. for
Proposed
Res 8 to 13

Sunila

Ameya Lambhate

ORDER

Adv. for
Proposed Resp
Nos. 11 to 12

Ameya

IA No.64/2017, 65/2017 & MA 05/2017, 39/2017 & 507/2017 in T.C.P No.25/241,
242,244/NCLT/MB/MAH/2016

At request of the parties, list this matter on 19.1.2018.

Sd/-

V. NALLASENAPATHY
Member(Technical)

Sd/-

B. S. V. PRAKASH KUMAR
Member (Judicial)